

Misuse of IAF Aircraft

415. SHRI D.D. DESAI: Will the Minister of DEFENCE be pleased to state:

(a) whether the Prime Minister had stated at Salem on 18th May, 1977 that a constitutional amendment is proposed to prevent misuse of IAF aircraft;

(b) if so, facts thereof; and

(c) whether the same result could not be achieved by merely amending the rules for the use of IAF aircraft by civilians including Ministers?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) and (b). The Prime Minister's reference was to the general question of misuse and abuse of Government machinery for party purposes and not merely regarding the use of IAF aircraft.

(c) The intention is to examine whether any provision in the basic law of the country is necessary to serve as a permanent guideline, since an executive order of the Government can be changed at any time.

Ship Building Yard at Paradeep Port

416. SHRI SARAT KUMAR KAR: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether there is any proposal for having a ship building yard at Paradeep Port;

(b) whether there was any investigation for the said purpose and what was the report; and

(c) will the Minister be pleased to present the report of the committee in the House?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) to (c) Paradeep was one of the four sites for which the Preliminary Project Reports for two models of shipyard were commissioned by Govt. of India. The reports in respect of all the four sites have been received and are

under study. The question of placing them before the House will be considered after the Govt. completes the study and takes the necessary decision.

Transfer of I.A.S. and I.P.S. Officers out of Delhi

417. SHRI SHEO SAMPAT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a large number of senior I.A.S. and I.P.S. officers belonging to Scheduled Castes and Scheduled Tribes Communities have been transferred to comparatively junior and unimportant posts out of Delhi in the name of streamlining the administration in the wake of Emergency; and

(b) if so, the names of those officers?

THE MINISTER OF HOME AFFAIRS (CHAUDHURI CHARAN SINGH): (a) A few SC/ST officers were transferred out of Delhi during the period of Emergency. However, none was sent to a junior post on lower pay.

(b) Does not arise.

Rural Electrification in Gujarat

418. SHRI PRASANNBHAI MEHTA: Will the Minister of ENERGY be pleased to state:

(a) whether rural electrification in the State of Gujarat has not progressed much due to non-availability of funds;

(b) if so, the total amount sanctioned by the Union Government for the rural electrification in the State;

(c) the amount spent by Gujarat State so far; and

(d) time by which the total rural electrification is likely to be achieved in Gujarat State and the amount required for the same?